

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

19.

**IA-5762(MB)2023 IN
C.P. (IB)/747(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES:

Vistra Itcl (India) Limited

Vs.

Kakade Estate Developers Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

ORDER

1. Mr. Rohit Gupta i/b Adv. Raturaj Bankar, Ld. Counsel for the Applicant present. Mr. Aditya Shiralkar a/w Adv. Manasi Joglekar, Ld. Counsel for the Respondent Nos.2 & 3 (Original Financial Creditor) present. Adv. Heena Suvarnakar i/b. Adv. Shweta Rathod, Ld. Counsel for the Corporate Debtor in CP/747/2022 present through VC. Mr. Yash Jariwala, Ld. Counsel for the Resolution Professional present through VC.
2. Ld. Counsel for both the parties submit that settlement talks are going on between the parties and seek time to file settlement memo. Time granted.
3. List this matter for further consideration on **07.08.2024**. Meanwhile, both parties are directed to complete pleadings and exchange copies thereof well before the next date of hearing.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)